

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1682
TO BE ANSWERED ON 30.07.2015**

PORTABILITY OF POWER COMPANIES

1682. SHRI Y.V. SUBBA REDDY:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to give facility of changing power transmission company to the consumers;**
- (b) if so, the details and status thereof;**
- (c) whether any consultations have been held in this regard;**
- (d) if so, the details thereof; and**
- (e) the time by which this facility is likely to be implemented?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) & (b) : The Government has not proposed facility of changing power transmission company to the consumers. However, it has proposed amendments to the Electricity Act 2003, which inter-alia, include separation of carriage and content in the distribution sector. The other proposed amendments are covering strengthening of grid safety and security, Renewable Generation Obligation (RGO) for new coal and lignite based thermal generating plants, rationalization of tariff determination process, performance oversight of Regulatory Commissions and strict enforcement of Renewable Purchase Obligations (RPO) etc.

(c) & (d) : Ministry of Power had consulted various stakeholders, including State Governments, developers, traders, lenders and concerned Ministries/Planning Commission during the process. The suggestions received from stakeholders were duly considered while finalizing the Electricity (Amendment) Bill, 2014 introduced in the Lok Sabha on 19.12.2014 which was subsequently referred to the Standing Committee on Energy. The Committee presented its report in the Lok Sabha on 7th May, 2015. Based on the recommendation of the Standing Committee on Energy, Ministry of Power proposes to move Official Amendments to the Electricity (Amendment) Bill, 2014 after the approval of Cabinet.

(e) : The proposed amendments for separation of carriage and content provide enabling provisions to bring the regime of competition in distribution sector and the actual transfer scheme is to be formulated and implemented by the respective State Governments, looking into their specific requirements.
